

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/200/2017
NAME OF THE PETITIONER(S) : KEANU CONSULTANCY PVT LTD
NAME OF THE RESPONDENT(S) : ROC, CHENNAI
UNDER SECTION : 252

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

B. Sarath babu For Respondent B. Sarath babu
M. RATHINAKUMAR PCS for petitioner M. Rathi

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M/s.Keanu Consultancy P. Ltd

ORDER

Representative for the Applicant present. Counsel for RoC present. Counsel for the RoC earlier had filed a report which was not appearing to be satisfactory and he was directed to file an additional report. He has filed the additional report, disclosing that the income tax paid by the Applicant Company is 'nil' for the last three years. The current assets are of Rs.44,426/- and some liabilities. It has been submitted that if the Applicant is able to establish that the said Company is going to undertake good projects in furtherance the objects of the Company, this Tribunal may consider application on merits.

Heard the representative for the Applicant and the Counsel for the RoC and perused the records placed on file. It appears that the Applicant Company is not running any business and it is a shell company. The Application of the Applicant is devoid of merits and stands **rejected**.

^{-sdr}
(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)